

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO.IV, NEW DELHI.**

(IB)-271(ND)/2018

In the matter of:

M/s. Synergy Property Development
Services Pvt. Ltd.

... Applicant

SECTION: Under Section 9 of IBC.

CORAM

**DR. DEEPTI MUKESH
HON'BLE MEMBER(J)**

Order delivered on 16.04.2018

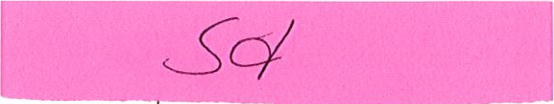
For Applicant

Mr. Balaji Srinivasan, Adv.

ORDER

Issue notice as to why this application should not be admitted against the corporate debtor. The service affidavit filed by the applicant is not in the file of the Court. Hence registry is directed to obtain the same. Process dasti. For further consideration on 4th May, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)**